



2026:AHC-LKO:41455

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4301 of 2026

Suraj Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Manoj Kumar Singh, learned counsel for the applicant, Sri Alok Srivastava, learned Additional Government Advocate for the State and perused the records.

2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 7/2026, under Sections 115(2), 352, 351(3), 333, 105, 191(2), 191(3), 190 BNS, Police Station Ranipur, District Bahraich.

3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 11.01.2026 against Suraj Singh (the applicant), Shubham Singh, Chandan Singh, Shivnaran Singh, stating that while the informant was sitting outside her house along with her family members at about 10:15 PM on 11.01.2026, the accused persons started beating her father and they caused injuries on his head. They also beat up the other family members of the informant. The informant's father was admitted to the District Hospital, Bahraich for treatment.

4. In the statement of the informant recorded by the Investigating Officer, she stated that besides four persons named by her in the FIR, some of their relatives were also involved in the incident but she did not know their names. Because of the head injuries suffered by her father in the incident, he had fallen unconscious. Her father was taken to the District Hospital, Bahraich, from where he was referred to the Trauma Centre, Medical College, Lucknow. The informant stated that she was not able to tell the entire thing and in case she remembered something later on, she would tell the same. She stated that when she and her family members were sitting inside the room after having a meal, the accused persons entered the house and started beating them. The investigating officer put a question to the

complainant that in the written complaint, she mentioned that she and her family members were sitting outside the house, whereas in the statement, she told that all of them were sitting inside the house, whereupon the complainant stated that she had erroneously mentioned that they were sitting outside the house, whereas the fact is that they were sitting in the verandah inside the house.

5. The injury report of the complainant's father Triloki mentions a lacerated wound over frontal region of head, a lacerated wound over right side frontal region of head and a lacerated wound over occipital region of head and his general condition was very poor.

6. The informant's father succumbed to his injuries and his post mortem examination report mentions a stitched wound on right side of head, a stitched wound on top of head, a stitched wound on right side of head, a stitched wound on left side of head, a contusion on left side of head just above the left ear and a stitched wound on right side of abdomen, left temporal and parietal bones were fractured and subdural hematoma was present on all over the brain and the cause of death was opined to be coma as a result of ante-mortem head injury.

7. Thereafter the deceased's brother Chetram gave a written complaint to the police stating that Ravi Singh alias Ashish Singh, son of Dharm Pratap Singh had attacked his house along with his accomplices Chandan Singh, son of Virendra Vikram Singh, Suraj Singh, son of Virendra Vikram Singh, Shivansh Singh, son of Jayankar Singh, Shubham Singh, son of Daljeet Singh and Gopal Singh, son of Jay Narayan Singh, Akshay Pratap Singh, son of Viresh Pratap Singh and some unknown persons and they have caused the incident due to which his brother died in the night of 13.01.2025. It was written in the complaint that the Station House Officer had got the complaint scribed from some person and had obtained signatures of his minor niece on it.

8. In the statement of Chetram recorded by the investigating officer, he stated that Ravi Singh, son of Jaswant Singh and his cousin Ashish Singh son of Dharm Pratap Singh were involved in the incident and he has erroneously mentioned Ravi Singh alias Ashish Singh as son of Dharm Pratap Singh in his complaint.

9. The deceased's son Sudhir Kumar Yadav stated that one Suraj Singh son of Virendra Vikram Singh, Chandan Singh, son of Virendra Vikram Singh, Shivansh Singh, son of Jayankar Singh, Shubham Singh, son of Daljeet Singh, Ashish Singh son of Dharm Pratap Singh and Gopal Singh, son of Jay Narayan Singh, Ravi Singh, son of Jaswant Singh were involved in the incident and when he tried to save his father, the accused persons had beaten him also. He further stated that he had gone with his sister Pritam to the police station. Her sister had given a complaint upon which the FIR was lodged.

10. After investigation, a charge sheet has been submitted on 10.04.2026 against seven persons and involvement of Akshay Pratap Singh could not be established during investigation and he was exonerated. The trial court has taken cognizance of the offence on 15.04.2026.

11. In the affidavit filed in support of bail application it has been stated that the applicant is innocent, he has been falsely implicated in the present case and he has no criminal history.

12. The learned counsel for the applicant has submitted that an F.I.R. No.6 of 2026 of the incident was lodged from the applicant's side also alleging commission of the offence under Section 115(2), 352, 351(3) BNS by four persons stating that when the informant Chandan Singh was going home along with his younger brother the accused persons started misbehaving with them and when he resisted all the four accused persons abused, threatened and assaulted them.

13. The applicant and four other persons from his side have suffered injuries in the incident and copies of their injury reports have been annexed with the bail application. The informant Chandan Singh had suffered an abrasion on right knee and a traumatic swelling on left hand besides complaint of pain on right side of chest. The applicant Suraj Singh suffered a lacerated wound on occipito perital region besides complaint of pain. The other three persons have also suffered injuries on their head, although the injuries were simple in nature. Co-accused persons Adarsh Kumar Singh and Gopal Singh have already been enlarged on bail by this court by means of an order dated 17.06.2026, passed in Criminal Misc. Bail Application No.4240 of 026 and 4367 of 2026 respectively.

14. The learned AGA has opposed the bail application and he has submitted that the allegation against the applicant has been established during investigation and, therefore, a charge sheet has been submitted against him on 10.04.2026.

15. Having considered the aforesaid facts and circumstances of the case and keeping in view of the fact that the applicant has no previous criminal history and he is languishing in jail since 15.01.2026, two co-accused person have already been enlarged on bail by this court and the investigation already stands concluded and without making any observation, which may affect the merits of the case, I am of the view that the aforesaid facts are sufficient for making out a case for enlargement of the applicants on bail in the aforesaid crime.

16. Accordingly, this bail application stands **allowed**.

17. Let the **applicant-Suraj Singh** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each

in the like amount to the satisfaction of magistrate/court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial court, unless his appearance is exempted by the learned trial court.

June 18, 2026
Ram.

(Subhash Vidyarthi,J.)